

12.04 hrs.

**Re. CALLING-ATTENTION NOTICES**  
(Query)

**Shri S. M. Banerjee (Kanpur):** Sir, before you proceed on to the next item on the agenda, I have a submission to make. I have received intimation from your office that you were kind enough to accept a calling-attention notice on the lock-out in *Times of India*. I would only request you kindly to fix it up for tomorrow since the employees of the *Times of India* both at Delhi and Bombay are suffering for the last 16 days, so that the matter could be settled early.

**Mr. Speaker:** A number of calling-attention and adjournment motions were there. I have allowed some of them and that has been intimated to hon. Members. But they have been referred to the Government. I hope, I will take them up tomorrow, but it may take time; I do not know.

श्री सधु ललवडे (मुनेर) : पहले की लोक-सभा में दो, दो ध्यान दिलाने के प्रस्ताव ले लिये जाने थे । टाइम्स ऑफ इंडिया का शम को क्या न लिया जाये ।

**Mr. Speaker:** Whether we should take one, two or three, these things must be discussed by the party leaders along with the Leader of the Congress Party. All of us should sit together and find out whether we can take up one, two or three and whether we want to change the practice. We should discuss these things between ourselves and decide what procedure to follow. It will be good for this and the sessions to come. Therefore, I do not want to say, here and now, whether we will take up one or two call attention notices. I will convene a meeting of all the leaders of the various parties and we will discuss it. For the present, I have allowed some of the call attention notices and I have referred them to the Government. Naturally, they would like to have some time. They would call for information and then answer them.

They will, naturally, take a day or so. Anyway, the hon. Members will be informed by the office about the call attention notices which are allowed and the dates, fixed for answering them.

**Shri S. M. Banerjee:** I have received an intimation from your office. You have kindly agreed to it. I only want to know....

**Mr. Speaker:** I have heard you. It cannot be announced here and now that it will be answered tomorrow.

**Prof. Samar Guha (Contai):** I gave notice of a call attention notice, drawing the attention of the Prime Minister.

**Mr. Speaker:** Order, order. I told you about all call attention notices. It does not arise again. Some of them have been allowed. You will be informed about them. Therefore, I shall not allow mentioning them here.

**Prof. Samar Guha:** Yesterday, there was a national ceremony in Netaji Museum where the sword of Netaji Subhas Chandra Bose was presented by Gen Fujiwara....

**Mr. Speaker:** Order, order. The hon. Member may take his seat. He cannot go on like this.

**Prof. Samar Guha:** There has not been any representative from the Government of India. The Government of India missed the opportunity to pay respect to Netaji Subhas Chandra Bose. The Government of Japan, through Gen. Fujiwara, handed over the sword of Netaji Subhash Chandra Bose to the Museum and the Government of India did not consider it fit to send one of their representatives to attend that national ceremony and pay respect to Netaji, a great Indian national revolutionary.

**Some hon. Members:** Shame!

**Mr. Speaker:** Order, order. Will you take your seat. You cannot go on like this.

**Prof. Samar Guha:** They have shown disrespect to Netaji....

**Mr. Speaker:** All this need not be recorded.

**Prof. Samar Guha: \*\***

**Shri Surendranath Dwivedy (Kendrapara):** You said that you have allowed some call attention notices. The hon. Member has given notice of a call attention on the subject which he has just mentioned and you have disallowed it and he wanted to know the reasons for disallowing it.

**Mr. Speaker:** That is a different matter. It cannot be discussed on the floor of the House.

**Shri Ham Barua (Mangaldai):** Sir, unfortunately, you have not announced so far the procedures to be followed here. Last time, when Mr. Hukam Singh was elected as the Speaker, he announced in the House the procedures that would be followed here. We want to know what procedure you are going to follow, whether you are going to follow the old conventions or you are going to start a new chain of conventions. You have to announce the procedures for our guidance.

**Mr. Speaker:** As I said earlier, I will call a meeting of the leaders of all the parties and then only I will lay down the procedures. I do not want to lay down some procedures and placed them before the House. Before doing that, I would like to have a discussion with the leaders of all the parties. Till then, the old procedures will continue.

**Shri Nambiar (Tiruchirappalli):** Previously, in the Business Advisory Committee, we had decided that one call attention notice will be taken in the morning and, if it is necessary, another one in the evening. Accordingly, you could have allowed at least one in the morning, if not an-

other one in the evening. We could have the benefit of having at least one call attention notice today in the morning.

**श्री हुकम सन्ध कक्षवाय (उज्जैन) :** अध्यक्ष महोदय, जब श्री हुकम सिंह स्पीकर थे तब एक दिन में दस दस क्वेश्चन तक हो जाया करते थे लेकिन आज एक घंटे में सिर्फ चार सवाल पूरे हुए हैं। यह प्रश्न बड़े महत्वपूर्ण होते हैं, अगर सिर्फ चार सवाल ही एक दिन में होंगे तो कैसे काम चलेगा।

12.10 hrs.

#### MEMBER SWORN

**Shri Surendranath Dwivedy (Kendrapara):** You know that Shri Nath Pai, a Member of the House who has been in the hospital has been permitted by the doctor to come and 'take the oath here today, but unfortunately he could not reach here before the question Hour to take the oath. He is present here now, and I would request you, as a special case, to permit him to take the oath before we proceed to the other business.

**Mr. Speaker:** I have no objection.

**Some hon Members:** He was ill for a long time.

*Shri Nath Bapoo Pai (Rajapur)*

12.11 hrs.

#### PAPERS LAID ON THE TABLE

#### PROCLAMATION IN RELATION TO RAJASTHAN

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** I beg to lay on the Table a copy of the Proclamation issued by the President under article